

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 22-04-2024 AT
02.30 P.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/IBC/847/2024

PETITION NUMBER : CP(IB)/196(CHE)/2021

**NAME OF THE APPLICANT : Radhakrishnan Dharmarajan (Liquidator)
(Alectrona Energy Pvt Ltd)**

NAME OF THE RESPONDENT(S) : --

UNDER SECTION : Sec 35(1)(f) & 35(1)(n) of IBBI Reg 2016

ORDER

Ld. Counsel Ms. K.M. Dharaniyashree for the Applicant.

It is observed that the Tribunal vide order dated 22.02.2024 directed the Liquidator to conduct a Stakeholders Consultation Committee meeting and discuss the issues related to sale of Corporate Debtor as a going concern through private sale as the earlier options have failed.

Accordingly, the Liquidator conducted the Stakeholders Consultation Committee meeting on 05.03.2024 wherein the resolution for approval of Corporate Debtor as a going concern through private sale was approved with 100% voting.

List the application for hearing on **30.04.2024 along with the connected matter.**

-Sd-

**VENKATARAMAN SUBRAMANIAM
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk